

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.2/07/2020/S.I/ 129

Dated: 03.05.2020

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas, Ministry of Home Affairs has issued guidelines/instructions vide Order No. 40-3/2020-DM-I (A) dated 29.04.2020 and 01.05.2020 in respect of movement of persons stranded at different places;

And whereas, Delhi Disaster Management Authority (DDMA) has appointed State Nodal Officer for Delhi, Nodal Officer of Delhi Police and Nodal Officers for interaction with respective States/UTs vide Order No.F.2/07/2020/S.I/122 dated 01.05.2020; who shall be responsible for orderly and smooth inward and outward movement of persons stranded from states/UTs and to Delhi, as the case may be.

Now, therefore, in exercise of powers conferred under Section 22 of the Disaster Management Act, 2005; the undersigned, in his capacity as Chairperson, State Executive Committee, GNCTD, hereby directs to include the following in the consolidated revised guidelines for strict implementation by the authorities concerned in NCT of Delhi:

Sub-clause (iv) under Clause 17 on Movement of persons:

iv. Due to lockdown, migrant workers, pilgrims, tourists, students and other persons are stranded at different places. They would be allowed to move as per the conditions in the attached **Standard Operating Procedure (SoP)**.

Sub-clause (v) under Clause 17 on Movement of persons by trains:

v. Movement of migrant workers, pilgrims, tourists, students and other persons, stranded at different places, is also allowed by special trains to be operated by Ministry of Railways (MoR). MoR will designate nodal officer (s) for coordinating with State/UTs for their movement. MoR will issue detailed guidelines for sale of tickets; and for social distancing and other safety measures to be observed at train stations, train platforms and within the trains.

It is further ordered that in continuation of order No. .F.2/07/2020/S.I/122 dated 01.05.2020, all District Magistrates of Delhi shall supervise preparation of a comprehensive data base of migrant workers, pilgrims, tourists, students and other persons belonging to other States/UTs, who are stranded in Delhi and are desirous of going back to their respective native place. For this purpose, Additional District Magistrates of the respective

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districts and their counterpart Additional Deputy Commissioners of Police-I are hereby designated as **District Nodal Officers**, who shall register such stranded persons and prepare the database, after collecting the details in the web based/online Application to be developed by CEO, DUSIB. Shri Gopal Mohan, Member, DDC, Delhi and Shri Sandeep Jain, Scientist, NIC, Delhi, shall assist in the said work.



(Vijay Dev)
Chief Secretary, Delhi

Copy for compliance to:

1. Commissioner of Police, Delhi
2. Sh. P.K. Gupta, Pr. Secretary (Social Welfare), GNCTD
3. Sh. Muktesh Chander, Special Commissioner, Delhi Police
4. All Nodal Officers appointed vide Order No. 140 dated 15.04.2020 of Services Department.
5. Pr. Secretary (Revenue)/ Divisional Commissioner, GNCTD
6. Pr. Secretary (Health & Family Welfare), GNCTD
7. Commissioner (Transport), GNCTD
8. Managing Director, Delhi Transport Corporation, GNCTD
9. Managing Director, DTTDC, GNCTD
10. Chief Executive Officer, DUSIB, GNCTD
11. All District Magistrates of Delhi
12. All District Deputy Commissioners of Police- to supervise and convey the directions to their Addl. Deputy Commissioners of Police-I
13. All Additional District Magistrates of Delhi.
14. Director (DIP), GNCTD.
15. Sh. Gopal Mohan, Member, DDC, GNCTD.
16. Sh. Sandeep Jain, Scientist, NIC, Delhi

Copy for kind information to:

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Revenue Minister, GNCTD
5. Secretary to Hon'ble Health Minister, GNCTD
6. Secretary to Hon'ble Labour Minister, GNCTD
7. Secretary to Hon'ble Social Welfare Minister, GNCTD
8. Secretary to Hon'ble F&S Minister, GNCTD
9. Addl. Chief Secretary, Home, GNCTD
10. All Resident Commissioners of States/UTs.
11. System Analyst, O/o Divisional Commissioner, Delhi for uploading the Order on website of Delhi Government.
12. Guard File.

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

ANNEXURE

Standard Operating procedure for Movement of Stranded Persons from and to NCT of Delhi

A. For movement out of Delhi to other States/UTs:

- a. All District Magistrates of Delhi shall supervise preparation of a comprehensive data base of migrant workers, pilgrims, tourists, students and other persons belonging to other States/UTs, who are stranded in Delhi and are desirous of going back to their respective native place. For this purpose, Additional District Magistrates of the respective districts and their counterpart Additional Deputy Commissioners of Police-I are hereby designated as **District Nodal Officers**; who shall register such stranded persons. Government of NCT of Delhi has already appointed Nodal Officers for each State/UT for interacting and coordinating with the Resident Commissioners of all States/UTs. The said Nodal Officers (copy annexed) shall continue to function as Nodal Officer for the respective State/UT which have been assigned to them.
- b. Sh. P.K. Gupta, Principal Secretary (Social Welfare), GNCTD, (Mob: 08130698285) is designated as **State Nodal Officer for Delhi** for coordinating the entire process and exercise of movement of persons outside Delhi as explained in sub-clause (iv) under clause 17 of consolidated revised guidelines (copy annexed) in coordination with the aforesaid Nodal Officers and Resident Commissioners of various States/UTs. The Resident Commissioners are requested to provide all required help/assistance and information which they have in respect of the movement of persons to their respective States/UTs.
- c. Sh. Muktesh Chander, Special Commissioner of Police, Delhi (Mob: 09818099010) is designated as **Nodal Officer of Delhi Police** who shall provide all help, assistance and requisite logistics of Police Department to the State Nodal Officer for movement of the persons from Delhi to respective States/UTs and from other States/UTs to Delhi as the case may be as per the protocol prescribed by Government of India and Government of NCT of Delhi.
- d. Sh. P.K. Gupta, Pr. Secretary (Social Welfare), GNCTD shall coordinate with Residents Commissioners of respective States/UTs and shall take necessary action in respect of movement of the persons from Delhi to their respective States/UTs as per the protocol prescribed by the Government of India and Government of NCT of Delhi, **on the specific request from them in this regard.**
- e. Pr. Secretary (Health & Family Welfare), GNCTD shall make arrangements for proper screening of such stranded persons and only those found asymptomatic **should be allowed to proceed from Delhi.**

- f. Buses shall be used for transport of groups of persons. The buses will be sanitized and shall follow safe social distancing norms in seating. Commissioner (Transport), MD (DTC) and MD (DTTDC) GNCTD, shall coordinate for the same with the State Nodal Officer and shall provide requisite number of buses for movement of the persons from their respective places decided by State Nodal Officer in consultation with Resident Commissioners of State/UTs to the Inter-State Bus Terminal (ISBT)/ the locations specified at the inter-state borders.
- g. Movement of migrant workers, pilgrims, tourists, students and other persons, stranded at different places, is also allowed by special trains to be operated by Ministry of Railways (MoR). MoR will designate nodal officer (s) for coordinating with State/UTs for their movement. MoR will issue detailed guidelines for sale of tickets; and for social distancing and other safety measures to be observed at train stations, train platforms and within the trains.
- h. All the persons who wish to travel by making their own arrangements can proceed on the basis of a transit pass issued by respective District Magistrate.
- i. The respective State/UT shall arrange for the appropriate number of buses to be sent to pre-designated bus terminal(s)/locations in Delhi for transportation of such stranded persons. The buses should be sanitized and shall follow safe social distancing norms in seating.
- j. While leaving NCT of Delhi, such persons may be encouraged to use **Aarogya Setu app** through which their health status can be monitored and tracked.

B. For movement in to Delhi from other States/UTs:

- a. State Nodal Officer shall coordinate with other States/UTs to assess the number of residents of Delhi stranded therein and seek their consent to allow movement of such persons from such other States/UTs to Delhi.
- a. On the basis of total number of stranded Delhi residents, the Commissioner (Transport), MD (DTC), MD (DTTDC), GNCTD shall send the requisite number of buses to pre-designated locations in different States/UTs for bringing them back, ensuring proper sanitization and strictly following safe social distancing norms in seating.
- b. Only those found asymptomatic after proper screening by the authorities in the state where Delhi residents are stranded shall be allowed to board.
- c. On arrival in Delhi, all such persons would be assessed by the teams designated by H&FW Department at each point of disembarkment. Respective District Magistrates shall ensure that such persons are kept in home quarantine, unless the assessment requires keeping them in institutional quarantine. They would be kept under watch with periodic health check-ups. For this purpose, such persons may be encouraged

to use **Aarogya Setu app** through which their health status can be monitored and tracked. The guidelines of the Ministry of Health and Family Welfare (MoHFW) on Home Quarantine, dated 11.03.2020 must also be followed in this regard, which are available at <https://www.mohfw.gov.in/pdf/Guidelinesforhomequarantine.pdf>.

General guidelines to be ensured for both inward and outward movement:

- State Nodal Officer shall undertake comprehensive planning in coordination with the Resident Commissioners of receiving States and sending States to ascertain the number of persons, creation of data base for making necessary arrangements for their travel as per order of MHA, GOI dated 29.04.2020. State-wise Nodal Officers shall assist the State Nodal Officer.
- Commissioner of Police, Delhi shall ensure that District DCPs provide appropriate security arrangements at the point of embarkments, disembarkments and medical screening of stranded persons, besides ensuring that social distancing protocols are strictly adhered to at all such places. It should be ensured that all appropriate measures are taken to prevent unlawful assembly and disorderly movement of persons throughout NCT of Delhi, besides strict vigil on inter-state movement and inter-state borders and adequate number of pickets be set up all the areas where migrant workers are residing to prevent unlawful movement of persons.
- State Level Nodal Officer of Delhi as well as Nodal Officer from Delhi Police shall ensure compliance of all orders/guidelines/protocols issued by Ministry of Home Affairs, Government of India as well as Delhi Government in this regard.

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

No.F.2/07/2020/S.I/ 122

Dated: 01.05.2020

ORDER

Whereas, Hon'ble Lt. Governor, Delhi has designated some IAS Officers of GNCTD as the Nodal Officers to interact and coordinate with the Resident Commissioners of other States/UTs on regular basis and to take swift action/make recommendations for addressing the issues/problems being faced by residents of other states/UTs stranded in Delhi due to nationwide lockdown vide order No. 140 (F.No.8/25/2016/S-1) dated 15.04.2020 of Services Department of GNCTD;

And whereas, Union Home Secretary vide order No.40-3/2020-DM-I (A) dated 29.04.2020 (copy enclosed) has allowed all the States/UTs to move migrant workers, pilgrims, tourists, students and other persons stranded at different places in their territories. Further, vide said order dated 29.04.2020, all states/UTs were advised to designate Nodal Authorities and develop Standard protocol for receiving and sending such stranded persons.

And whereas, Union Home Secretary vide order No.40-3/2020-DM-I (A) dated 01.05.2020 (copy enclosed) has allowed the movement of migrant workers, pilgrims, tourists, students and other persons stranded at different places by special trains to be operated by Ministry of Railways (MoR). The orders further provides for designating Nodal Officer(s) by MoR for coordination with states/UTs for their movement;

Now therefore, in pursuance of the above order dated 29.04.2020 of Union Home Secretary and in exercise of the powers conferred under section 22 of the Disaster Management Act 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, Govt. of NCT of Delhi, hereby orders the following:

(1) Sh. P.K.Gupta, Principal Secretary (Social Welfare), GNCTD, is designated as **State Nodal Officer for Delhi** for coordinating the entire process and exercise of movement of persons as explained in sub-clause (iv) and (v) under clause 17 of consolidated revised guidelines in coordination with the aforesaid Nodal Officers and Resident Commissioners of various States/UTs.

(2) Sh. Muktesh Chander, Special Commissioner of Police, Delhi is designated as **Nodal Officer of Delhi Police** who shall provide all help, assistance and requisite logistics of Police Department to the State Nodal Officer for movement of the persons from Delhi to respective States/UTs and from other States/UTs to Delhi, as the case may be, as per the protocol prescribed by Government of India and Government of NCT of Delhi.

(3) The following Nodal Officers, appointed by above order dated 15.04.2020 are hereby directed to extend all assistance and help to Sh. P.K.Gupta, Principal Secretary (Social Welfare), GNCTD and to Sh. Muktesh Chander, Special Commissioner of Police, Delhi in accomplishing the task of movement of migrant workers, pilgrims, tourists, students and other persons stranded in Delhi and outside of Delhi. The following Nodal Officers will also coordinate with their counterpart Nodal Officers appointed by various states/UTs and Resident Commissioners of respective states/UTs to provide all required help/assistance and information in respect of movement of aforesaid persons to their respective states/UTs:

S.No.	Name of Officer & Batch	State/UTs Assigned
1.	Shri Madhup Vyas, IAS (AGMUT:2000)	i. Uttarkhand ii. Himachal Pradesh iii. Goa iv. UT of J&K

		v. UT of Ladakh vi. UT of Dadra & Nagar Haveli vii. UT of Daman & Diu
2.	Shri Nikhil Kumar, IAS (AGMUT:2002)	i. Madhya Pradesh ii. Chhattisgarh
3.	Shri Amit Singla, IAS (AGMUT:2003)	i. Arunachal Pradesh ii. Assam iii. Manipur iv. Meghalaya v. Mizoram, vi. Nagaland vii. Tripura viii. Sikkim
4.	Ms. Garima Gupta, IAS (AGMUT:2004)	i. Punjab ii. Haryana iii. UT of Chandigarh
5.	Shri D.N. Singh, IAS (AGMUT:2005)	i. Uttar Pradesh
6.	Shri Udit Prakash Rai, IAS (AGMUT:2007)	i. Gujrat ii. Rajasthan iii. Maharashtra
7.	Shri Azimul Haque, IAS (AGMUT:2007)	i. Jharkhand
8.	Shri S.B. Shashank, IAS (AGMUT:2007)	i. Bihar
9.	Shri C. Udaya Kumar, IAS (AGMUT:2010)	i. Andhra Pradesh ii. Karnataka iii. Kerala iv. Tamilnadu v. Telangana vi. UT of Andaman & Nicobar Islands vii. UT of Lakshadweep viii. UT of Puducherry
10.	Shri Arun Mishra, IAS	i. West Bengal ii. Odisha


(Vijay Dev) 1.5.20.

Chief Secretary, Delhi

Copy for compliance to:

1. Commissioner of Police, Delhi
2. Sh. P.K. Gupta, Pr. Secretary (Social Welfare), GNCTD
3. Sh. Muktesh Chander, Special Commissioner, Delhi Police
4. All Nodal Officers appointed vide Order No. 140 dated 15.04.2020 of Services Department.
5. Pr. Secretary (Revenue)/ Divisional Commissioner, GNCTD
6. Pr. Secretary (Health & Family Welfare), GNCTD
7. Commissioner (Transport), GNCTD
8. Managing Director, Delhi Transport Corporation, GNCTD
9. Managing Director, Delhi, DTTDC, GNCTD
10. All Resident Commissioners of States/UTs.
11. All District Magistrates of Delhi
12. Director (DIP), GNCTD.

Copy for kind information to:

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Revenue Minister, GNCTD
5. Secretary to Hon'ble Health Minister, GNCTD
6. Secretary to Hon'ble Labour Minister, GNCTD
7. Secretary to Hon'ble Social Welfare Minister, GNCTD
8. Secretary to Hon'ble F&S Minister, GNCTD
9. Addl. Chief Secretary, Home, GNCTD
10. System Analyst, O/o Divisional Commissioner, Delhi for uploading the Order on website of Delhi Government.
11. Guard File.

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No.40-3/2020-DM-I (A)
Government of India
Ministry of Home Affairs

North Block, New Delhi-110001
Dated 1st May, 2020

ORDER

In continuation of Ministry of Home Affairs's Orders No.40-3/2020-DM-I(A) dated 15th April, 2020, 16th April, 2020, 19th April, 2020, 21st April, 2020, 24th April, 2020 and 29th April, 2020, and in exercise of the powers, conferred under Section 10(2)(I) of the Disaster Management Act, the undersigned, in his capacity as Chairperson, National Executive Committee, hereby orders *to include* the following in the consolidated revised guidelines for strict implementation by Ministries /Departments of Government of India, State/Union Territory Governments and State / Union Territory Authorities:

Sub-clause (v) under Clause 17 on Movement of persons by trains:

- v. Movement of migrant workers, pilgrims, tourists, students and other persons, stranded at different places, is also allowed by special trains to be operated by Ministry of Railways (MoR). MoR will designate nodal officer(s) for coordinating with State/ UTs for their movement. MoR will issue detailed guidelines for sale of tickets; and for social distancing and other safety measures to be observed at train stations, train platforms and within the trains.

The rest of the conditions stipulated for Movement of persons vide Sub-clause (iv) [a,b,c,e,f] will continue to apply to such movement.


1/5/2020
Home Secretary

To: (As per list attached)

1. The Secretaries of Ministries /Departments of Government of India
2. The Chief Secretaries/Administrators of States/Union Territories

Copy to:

- i) All members of the National Executive Committee.
- ii) Member Secretary, National Disaster Management Authority.

No.40-3/2020-DM-I (A)
Government of India
Ministry of Home Affairs

North Block, New Delhi-110001
Dated 29th April, 2020

ORDER

In continuation of Ministry of Home Affairs's Orders No.40-3/2020-DM-I(A) dated 15th April, 2020, 16th April, 2020, 19th April 2020, 21st April 2020 and 24th April 2020 and in exercise of the powers, conferred under Section 10(2)(l) of the Disaster Management Act, the undersigned, in his capacity as Chairperson, National Executive Committee, hereby orders **to include** the following in the consolidated revised guidelines for strict implementation by Ministries /Departments of Government of India, State/Union Territory Governments and State /Union Territory Authorities:

Sub-clause (iv) under Clause 17 on Movement of persons:

- iv. Due to lockdown, migrant workers, pilgrims, tourists, students and other persons are stranded at different places. They would be allowed to move as under:
- All States/ UTs should designate nodal authorities and develop standard protocols for receiving and sending such stranded persons. The nodal authorities shall also register the stranded persons within their States/ UTs.
 - In case a group of stranded persons wish to move between one State/ UT and another State/ UT, the sending and receiving States may consult each other and mutually agree to the movement by road.
 - The moving person (s) would be screened and those found asymptomatic would be allowed to proceed.
 - Buses shall be used for transport of groups of persons. The buses will be sanitized and shall follow safe social distancing norms in seating.
 - The States/ UTs falling on the transit route will allow the passage of such persons to the receiving State/ UT.
 - On arrival at their destination, such person(s) would be assessed by the local health authorities, and kept in home quarantine, unless the assessment requires keeping the person(s) in institutional quarantine. They would be kept under watch with periodic health check-ups. For this



purpose, such persons may be encouraged to use **Aarogya Setu** app through which their health status can be monitored and tracked.

The guidelines of the Ministry of Health and Family Welfare (MoHFW) on Home Quarantine, dated 11.03.2020 may be referred to in this regard, which are available at (<https://www.mohfw.gov.in/pdf/Guidelinesforhomequarantine.pdf>)

pdf)


29/04/2020
Home Secretary

To: (As per list attached)

1. The Secretaries of Ministries /Departments of Government of India
2. The Chief Secretaries/Administrators of States/Union Territories

Copy to:

- i) All members of the National Executive Committee.
- ii) Member Secretary, National Disaster Management Authority.